



2026:AHC:11788

## HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 69 of 2026

Virendra Kumar

.....Petitioner(s)

Versus

State Of U.P. And 5 Others

.....Respondent(s)

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|---------------------------|---|---------------------|
| Counsel for Petitioner(s) | : | Rakesh Kumar Porwal |
| Counsel for Respondent(s) | : | C.S.C.              |

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**Court No. - 33**

**HON'BLE VIKAS BUDHWAR, J.**

1. Heard Sri Rakesh Kumar Porwal, learned counsel for the writ petitioner and Sri Gaurav Singh, learned Standing Counsel for the State.
2. The grievance of the writ petitioner is that the writ petitioner was appointed on the post of Cleaner on 01.07.1983 and promoted as a Driver on 04.01.2008. However, the writ petitioner had not been accorded benefits, which he is entitled to be paid, pursuant to the Government Order dated 12.01.2025. Learned counsel for the writ petitioner submits that he has already preferred a representation on 06.08.2025.
3. Learned Standing Counsel on the other hand submits that whatever might be, it is for the writ petitioner to approach Respondent no.4 for redressal of his grievance.
4. Considering the submissions so made across the Bar, the writ petition stands **disposed of** directing the writ petitioner to prefer a comprehensive representation along with self attested copy of the writ petition and the certified copy of the order before Respondent no.4, who on the said motion shall proceed to consider the claim of the writ petitioner strictly in accordance with law within a period of two months, from the date of production of certified copy of the order.

**January 19, 2026**

N.S.Rathour

**(Vikas Budhwar,J.)**